

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 167/MP/2021

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 *inter alia* seeking compensation on account of occurrence of 'Change in Law events' relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents.

Date of Hearing : **21.2.2024**

Coram : Shri Jishnu Barua, Chairman
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : Tamil Nadu Generation and Distribution Corp. Ltd.
(TANGEDCO) and Anr.

Parties Present : Shri Deepak Khurana, Advocate, APNRL
Shri Amit Griwan, APNRL
Shri Ashish Kr. Ghosh, APNRL
Shri Ravi Kishore, Advocate, PTC
Shri Keshav Singh, Advocate, PTC
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Ms. Aakanksha Bhola, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

Considering the submissions made by the learned counsel for the parties and with the consent of both sides, the Commission dispensed with the need for further oral hearing in the matter. It permitted the Petitioner and Respondents to file their respective written submissions, if any, within three weeks with a copy to the other side.

2. Accordingly, the matter was reserved for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

